

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

179

ORDER SHEET

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry

Orders of the Tribunal

05.12.2007

M.A No. 155/2007.

Heard Mr. B. Khan, learned counsel for the applicant. Mr. M. Godara, proxy counsel for Mr. Vinit Mathur, prays for adjournment for filing his reply to this M.A. for condonation of delay.

In our opinion, we think reply is not necessary since the applicant could not convince us for condoning the delay in filing O.A.

Under these circumstances, we deem it proper to reject this petition for condonation of delay.

- it is proper to

Accordingly the M.A is dismissed.

R. R. Bhandari
(R.R. Bhandari)
Administrative Member.

(N.D. Raghavan)
Vice Chairman.

jsv

*order of the
court
on 05/12/2007
S*

*Comp. mail
in O.A.
filed
10/12*

Part II and III destroyed
in my presence on 05-6-14
under the supervision of
section officer (J) as per
order dated 26-3-14

Section officer (Record)

R/Copy
mark
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